

(d) 12 village Panchayats have been provided with STD facility in West Bengal.

(e) No.

(f) Does not arise in view of (e) above.

(g) No demand is pending with the Circle as STD facility is provided only on specific request from Village Panchayats.

New Post Offices in Bihar, Maharashtra and U.P.

4178. SHRI BRAJ MOHAN RAM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Union Government have received any proposals from the Government of Bihar, Maharashtra and Uttar Pradesh for opening of new post offices in their States;

(b) if so, the details thereof and the action taken/being taken thereon, State-wise;

(c) whether the Government propose to upgrade any post offices in the above States;

(d) if so, the details thereof, district-wise;

(e) whether the Government propose to expand the speed post services in the above States; and

(f) if so, the details thereof, district-wise?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) and (b) No proposal from the Government of Bihar and Maharashtra for opening of new Post Offices has been received. One proposal for opening of a new Post Office in village Saifai, District Etawah, U.P. was received from the Government of Uttar Pradesh. The Post Office has been sanctioned.

(c) and (d) Post Offices are sanctioned/ upgraded subject to norm based justification, availability of resources and depending upon merits of each case.

(e) No, Sir, at present there is no proposal to expand Speed Post Services in Bihar, Maharashtra and Uttar Pradesh.

(f) Does not arise in view of (e) above.

Selection of Films

4179. SHRI NAMDEO DIWATHE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether some private distributors/producers have been ignored for their offer for providing weekend night films and National Film Development Corporation has been preferred for this assignment;

(b) if so, the facts thereof;

(c) whether MRTPC has given directive to Doordarshan authorities in this regard;

(d) if so, the details thereof and the reaction of the Government thereto;

(e) the present status of the proposal;

(f) whether the Government have received complaints in this regard; and

(g) the details of the films which have been shown twice in a year, twice in two years and reasons therefor and steps taken to ensure fair selection of films?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b). With a view to ensuring the telecast of good films and earning of revenue, Doordarshan signed a Memorandum of Understanding with National Film Development Corporation (NFDC) on 8-8-96 for telecast of films on Fridays/Saturdays on DD-1 whereby NFDC was authorised to procure films from private producers/distributors.

(c) to (e). On a petition made to the Monopolies and Restrictive Trade Practices (MRTP) Commission, the Commission has directed Doordarshan on 29-8-96 to consider the offers of private producers at par with NFDC till the date of next hearing. This direction of MRTP Commission is being followed by Doordarshan. The next date of hearing of the case has been fixed for 23-12-1996.

(f) No, Sir.

(g) No film has been shown twice in one year on DD-1 and only one film "Deewar" offered by NFDC has been shown twice in two years as a special case because of its popularity. Proposals of films from NFDC and other private parties are received *suo-moto*. All the films are telecast which are found telecast worthy by the Preview Committee.

Illegal Construction

4180. DR. BALIRAM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government are aware about the illegal construction on the land of the Department of Communication, in Delhi;

(b) if so, the details thereof, location-wise;

(c) the time by which the above constructions are likely to be demolished; and

(d) the steps taken by the Government to stop illegal construction in future?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) :

(a) *Departments of Post and Telecom*

Yes, Sir.

(b) Department of Post

The Department purchased a plot of land measuring 200 sq.mts. from DDA at Jamianagar (Noornagar), New Delhi on 9.3.84. Subsequently during July 1994, it was found that the plot had been encroached upon and construction of a school building was in progress.

Department of Telecom

Details are given in the enclosed Statement.

(c) Department of Post

The Department is pursuing with the DDA for the allotment of an alternative plot of land. The time taken depends on the response of the DDA.

Department of Telecom

Details are given in the enclosed Statement.

(d) Department of Post

1. Erection of boundary walls wherever

necessary and putting up signboards subject to availability of funds.

2. Ensuring regular monitoring of the state of the vacant plots at circle level

Department of Telecom

1. Erection of fences and boundary walls.
2. Putting up of prominent signboards on vacant plots stating that the plot belongs to the Department of Telecom
3. Trying to construct buildings in vacant plots as early as possible subject to the availability of funds.
4. Instructing officials to be more vigilant and report the illegal construction to the Revenue Authority and Police promptly

STATEMENT

S.No.	Location of the illegal construction	Time by which the illegal construction is likely to be removed
	Part (b)	Part (c)
Department of Telecom :		
(1)	Mukherji Nagar	Slum wing of MCD has been requested for surveying and removal of JJ clusters. It is not possible to give a specific time limit.
(2)	Behind Eastern-Court	The relocation charges of Rs. 14.21 lacs have already been paid to the slum wing of the MCD. Case is being pursued vigorously. Specific time limit cannot be indicated.
(3)	DIZ area	Rs. 4.3 crores have already been sanctioned by DOT as relocation charges. Department is pursuing with the slum wing of MCD for vacation.
MTNL, New Delhi		
(1)	Keshavpuram (Lawrence Road)	It depends upon the response of MCD (Slum Wing) for providing alternate accommodation. It is not possible to give a specific time limit. The case has already been taken up with the MCD (Slum wing)
(2)	Jawaharlal Nehru Marg	Major portion of the illegal construction has already been removed in March 95. Case is being pursued with the MOUD/MCD (Slum wing) for removal of pending illegal construction. It is not possible to give any specific time limit.

Bokaro Steel Plant Land

4181. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of STEEL be pleased to state :

(a) whether about 210 acres of land belonging of Bokaro Steel Plant has been sold out illegally;

(b) whether any case has been registered against the management of Bokaro Steel Plant in this regard in October, 1996;

(c) if so, the details thereof and

(d) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (d). No, Sir. Bokaro Steel Plant has not sold any land to anyone illegally, and no case has been registered against the management of Bokaro Steel Plant in this regard in October 1996. However, a criminal case has